

SALE NOTICE
Greenworld International Private Limited- In Liquidation
 Liquidator: CA IP Sunil Kumar Gupta
 Liquidator Address: B-10, Magnum House-I, Karampara Commercial Complex, New Delhi-110015, Email: green.cip@gmail.com, casgk92@gmail.com Contact No. - 9953999075/9953999077

E-Auction
Sale of Assets under Insolvency and Bankruptcy Code, 2016
Date and Time of E-Auction: 23rd Dec, 2024 at 3.00 pm to 5.00 pm
 (With unlimited extension of 5 minutes each)
Submission of Bid (eligibility documents): From 22nd Nov, 2024 to 05th Dec, 2024
Last date of submission of EMD: 21st Dec, 2024

Sale of Assets and Properties owned by Greenworld International Private Limited (in Liquidation) forming part of Liquidation Estate formed by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, New Delhi Bench vide order dated February 28, 2023. The sale will be done by the undersigned through the e-auction platform www.auctions.co.in

Asset	Block Price	Reserve Amount	EMD Value	Incremental
Plant & Machinery at Plot No. 60-61, Ganapati Dham Industrial Area, Sankhol, Bahadurgarh-124507, Haryana	A	1,13,65,425	5,68,271	1,00,000.00

Important Note:
 1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" through approved service provider M/S Linkstar Infosys Private Limited.
 2. The Complete E-Auction process document containing details of the Assets, online e-auction Bid Form, Declaration and Undertaking Form, General Terms and Conditions of online auction sale are available on website www.auctions.co.in.
 3. The intending bidders, prior to submitting their bid, should make their independent inquiries regarding the title of property, dues of local taxes, electricity and water charges, maintenance charges, if any and inspect the property at their own expenses and satisfy themselves. The properties mentioned above can be inspected by the prospective bidders at the site with prior appointment, contacting Mr. Sunil Kumar Gupta +91-9953999077.
 4. The intending bidders are required to deposit Earnest Money Deposit (EMD) amount either through NEFT/RTGS in the Account number "Greenworld International Private Limited - under Liquidation", Account No. 532229100077, Union Bank of India, IFSC Code: UBI0053221, Kirti Nagar Branch, New Delhi, or give a Bank Guarantee for the EMD amount as per Form A or Form B as given in the Complete E-Auction process document.
 5. The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel the e-auction or withdraw any property or portion thereof from the auction proceeding at any stage without assigning any reason therefor.
 6. The sale shall be subject to provisions of insolvency and bankruptcy code, 2016 and regulations made thereunder.
 7. The reserve price mentioned above is excluding GST, other taxes, stamp and any other charges applicable on sale.
 8. E-Auction Date & Time: 23rd December, 2024 from 3.00 pm. to 5.00 pm., (with unlimited extension of 5 min).
 Date: 22nd Nov, 2024
 Place: New Delhi
 CA IP Sunil Kumar Gupta
 Liquidator in the matter of Greenworld International Private Limited
 IBBI (Regn. No. -IBBI/PA-01/ IP-PD0205/2017-18/10394)
 Address: B-10, Magnum House-I, Karampara Commercial Complex, Shivali Marg, New Delhi -110015
 Email: green.cip@gmail.com, casgk92@gmail.com, Contact No. - +91-9953999077

SYMBOLIC POSSESSION NOTICE

ICICI Bank
 Branch Office: ICICI Bank Ltd, Landmark Building, 4th Floor, 228A, A/C Bose Road, Kolkata-700020, CIN No: L65190G1994PLC021012, www.icicibank.com

The Authorised ICICI Bank Officer under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Sarita Jaiswal/ Nishant Dubey/1 D, Chalta Bagan Lane Beadon Street West Bengal Kolkata- 700006/ LBCAL00005078550	Unit No. 6h, 6th Floor, Building/ Block No. 2, Unimark Sports City Municipal Premises No. 49/39, Jessore Road (East), L.R. Dog Nos. 539, 554, 539/ 1430, 553 and 544, J.L. No. 101, P.S. Barasat, Mouza Siti, District North 24 Parganas, Kolkata- 700124, West Bengal (Admeasuring An Area of Carpet Area of 636.3 Sq. Ft. Together With A Balcony Area of 26.1 Sq. Ft. (Built Up Area of 736.6 Sq. Ft.) Together With The Right To Use One Covered Car Parking Space On The Ground Floor Level of The Building/ Project/ Complex/ Date of Symbolic 16.11.2024	June 27, 2024 Rs. 6,54,580.00/-	Kolkata/ Firozabad

The above-mentioned borrower(s)/guarantor(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.
 Date: November 22, 2024
 Sincerely Authorised Signatory
 For ICICI Bank Ltd.

KOTAK MAHINDRA BANK LTD.
 Corporate Identity No. L65110MH1985PLC038137
 Registered Office: -27 BKC, C 27, B Block, Bandra Kurla Complex, Bandra (E), Mumbai -400 051, Corporate Identity No. L65110MH1985PLC038137, Regional Office, Kotak Mahindra Bank Ltd., EPICAH, 2nd Floor, 68, 68/1, Najafgarh Road, Moti Nagar, New Delhi-110015.

PUBLIC NOTICE FOR AUCTION CUM SALE

Notice is hereby given to the public in general and in particular to the Borrower/Co-Borrower/Guarantor/Mortgagor that the below described immovable properties mortgaged to Kotak Mahindra Bank Ltd. and the Physical Possession of which has been taken over by the Authorised Officer of Kotak Mahindra Bank Ltd. will be sold on "AS IS WHERE IS" "WHATEVER THERE IS" AND "AS IS WHAT IS" basis. Offers are invited to take part in e-auction through the Web Portal of our e-Auction Service Partner, M/s C1 India Pvt. Ltd. (www.c1india.com) i.e. <http://www.bankauctions.com> by the undersigned for sale of the immovable properties of which particulars are given below:-

Name of the Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of the Immovable property	Reserve Price	EMD Earnest Money Deposit (Rs)	Date of Inspection of Immovable property	Date/ time of Auction
1. M/s Jayshree Industries Through its Partner Mr. Lalit Agarwal (Borrower), 2. Late Mr. Rakesh Agarwal (Co-Borrower & Mortgagor) Through his legal heirs: a. Madhu Agarwal who Late Rakesh Agarwal, b. Palak Agarwal d/o Late Rakesh Agarwal, c. Aakriti Agarwal d/o Late Rakesh Agarwal Through her mother Madhu Agarwal, d. Aryan Agarwal s/o Late Rakesh Agarwal Through her mother Madhu Agarwal, 3. Mr. Lalit Agarwal (Co-Borrower & Mortgagor), 4. Asha Agarwal, (Co-Borrower & Mortgagor) (Loan Account No. LAP18612521)	12/12/2023 Rs. 76,90,760.13/- (Rupees Seventy Six Lacs Ninety Thousand Seven Hundred Sixty and Paise Thirteen Only)	ALL THE PARTS AND PARCEL OF THE PROPERTIES BEARING ADDRESS: "A" That Part and Parcel of the properties consisting of: Free Hold Industrial Plot No.165, Part Admeasuring 47.10 sqyds i.e., 393.80 sq.m situated at Prakash Industrial Estate, Hadubst village, Karkar Modar, Pargana Loni, Tehsil and District Ghazabad. Bounded by: North: Desraj Property, East: Road, South: Other's Property, West: Property No.164."	4,87,55,700/- (Rupees Four Crore Eighty Seven Lakh Fifty Five Thousand Seven Hundred Only)	10% of Bid Amount	05/12/2024 1100 hrs - 1400 hrs	10/12/2024 from 1100 hrs to 1200 hrs

Last Date for Submission of Offers / EMD: -09/12/2024 till 5.00 pm. (Incremental Amount: Rs. 100,000)

Important Terms & Conditions of Sale:
 (1) The Auction is conducted as per the further Terms and Conditions of the Bid document and as per the procedure set out therein. Bidders may go through the website of our E-Auction Service Provider, M/s C1 India Pvt.Ltd i.e. <http://www.bankauctions.com>, documents, the details of the secured asset put up for e-Auction and the Bid Form which will be submitted to the authorized officer at the branch office/regional office as provided herein above.
 (2) All the intending purchasers/bidders are required to register their name in the Web Portal mentioned above as <http://www.bankauctions.com> and generate their User ID and Password in free of cost of their own to participate in the e-Auction on the date and time aforesaid;
 (3) For any enquiry, information, support, procedure and online training on e-Auction, the prospective bidders may contact the M/s C1 India Pvt Ltd Department of our e-Auction Service Partner M. P. Dharam Krishna, through Tel. No. +91 7291971124 25 26, Mobile No. 9948182222 & E-mail ID: andhra@c1india.com & support@bankauctions.com.
 (4) To the best of knowledge and information of the Authorized officer, there is no encumbrance in the properties/holdings. However, the intending bidders may inspect the property and its documents as mentioned above on any other date & time with prior appointment and they should make their own independent inquiries regarding the encumbrance, title of properties put up for e-Auction and claims/rights/affecting the property prior to submitting their bid. The e-Auction advertisement does not constitute any commitment or any representation of KMBL. The property is being sold with all the existing and future encumbrances whether known or unknown to KMBL. The Authorised Officer/Secured Creditor shall not be responsible in any way for any third party claims/rights/dues;
 (5) For participating in the e-Auction, intending purchasers/bidders will have to submit/upload in the Web Portal (<http://www.bankauctions.com>) the details of payment of interest-free refundable Earnest Money Deposit (EMD) of the secured asset as mentioned above by way of Demand Draft in favour of Kotak Mahindra Bank Limited payable at Delhi along with self-attested copies of the PAN Card, Aadhaar Card, Residence Address Proof, Board Resolutions in case of company and Address Proof as specified above along with the requisite bidder form in this regard.
 (6) The Successful Bidder is required to deposit the 10% i.e. 1/10th of the total auction amount in the name of the mortgagor if the Reserve auction amount is of Rs 50,00,000.00 (Rupees Fifty Lacs Only) or more.

The Borrower(s) / Mortgagor(s) / Guarantor(s) are hereby given **STATUTORY 15 DAYS NOTICE UNDER RULE 6(2), 8(i) & 9(1) OF THE SARFAEES ACT** to discharge the liability in full and pay the dues as mentioned above along with up to date interest and expenses within fifteen days from the date of this notice falling which the Secured Asset will be sold as per the terms and conditions mentioned above. In case there is any discrepancy between the publications of sale notice in English and Vernacular newspaper, then in such case the English newspaper will supersede the vernacular newspaper and it shall be considered as the final copy, thus removing the ambiguity. If the borrower/guarantors/mortgagors pay the amount due to Bank, in full before the date of sale, auction is liable to be stopped.

For detailed terms and conditions of the sale, kindly visit our official website <http://www.kotak.com/en/bank-auctions.html> or contact the Bank officer Mr. Ashok Motwani @ 9973737351 & Mr. Vikas J. @ 870094755 at the mentioned Regional Office of Bank.

Special instruction: e-auctions shall be conducted by our Service Provider, M/s C1 India Pvt Ltd on behalf of Kotak Mahindra Bank Limited (KMBL). In pre-registered date, while the Bidder shall be quoting from their own home offices/ place of their bid as per their choice above the Reserve Price. Internet connectivity and other paraphernalia requirements shall have to be ensured by bidders themselves. Please note that failure of internet connectivity (due to any reason whatsoever it may be) shall be sole responsibility of bidders and neither KMBL nor C1 India Pvt Ltd shall be responsible for these unforeseen circumstances. In order to ward-off such contingent situation, bidders are requested to make all the necessary arrangements/ alternatives wherever required so that they are able to circumvent such situation and still be able to participate in the e-Auction successfully. However, it is requested to the Bidder(s) not to wait till the last moment to quote/insert his/ her Bid to avoid any such complex situations.
 Date: 22.11.2024
 Place: Ghazabad Date: 22.11.2024
 Sd/- Authorised Officer, Kotak Mahindra Bank Ltd

BAJAJ HOUSING FINANCE LIMITED
 Corporate Office: Cerebrum IT Park B2 Building 5th Floor, Kalyani Nagar, Pune, Maharashtra 411014,
 Branch Office: 14th Floor Agarwal Metro Heights Netaji Subhash Place Pitampura New Delhi-110034

Demand Notice Under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Undersigned being the Authorized officer of M/s Bajaj Housing Finance Limited, hereby gives the following notice to the Borrower(s)/Co-Borrower(s) who have failed to discharge their liability i.e. defaulted in the repayment of principal as well as the interest and other charges accrued there-on for Home Loan(s)/Loan(s) against Property advanced to them by Bajaj Housing Finance Limited and as a consequence the loan(s) have become Non Performing Assets. Accordingly, notices were issued to them under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and rules there-on, to their last known addresses, however the same have been returned un-served/undelivered, as such the Borrower(s)/Co-Borrower(s) are hereby intimated/informed by way of this publication notice to clear their outstanding dues under the loan facilities availed by them from time to time.

Loan Account No./Name of the Borrower(s)/ Co-Borrower(s) & Addresses	Address of the Secured/Mortgaged Immovable Asset / Property to be enforced	Demand Notice Date and Amount
Branch: DELHI (LAN No. H401HLPO624689) 1. MOHAMMAD WASIM (Borrower) 2. YASHIN KHATOON (Co-Borrower) BOTH HOUSE NO-53/1 Plot No-53 Kh No-132 Right Portion Ground Floor, Street No-9 Village Wazirabad, Delhi-110084	All That Piece And Parcel Of The Non-agricultural Property Described As: Shop On Ground Floor, Portion Of Property No Bearing No Mpl No- 6056, Gali No-4, Block-2, Plot No- 18, Dev Nagar, Karol Bagh, New Delhi-110005, East :- Property No. 14, West :- Property No. 17, North :- Road, South :- Remaining Portion Of The Property & Road	08th Nov 2024 Rs. 40,50,730/- (Rupees Forty Lacs Fifty Thousand Seven Hundred Only)

This step is being taken for substituted service of notice. The above Borrowers and/or Co-Borrowers/Guarantors are advised to make the payments of outstanding along with future interest within 60 days from the date of publication of this notice failing which (without prejudice to any other right remedy available with Bajaj Housing Finance Limited) further steps for taking possession of the Secured Assets/ mortgaged property will be initiated as per the provisions of Sec. 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

The parties named above are also advised not to alienate, create third party interest in the above mentioned properties. On which Bajaj Housing Finance Limited has the charge.

Date: 22.11. 2024 Place:- DELHI/NCR **Authorized Officer Bajaj Housing Finance Limited**

SURAKSHA ASSET RECONSTRUCTION LIMITED
 CIN: U74120MH2015PLC268857
 Registered office: ITI House, 36, Dr. R.K. Shrirodkar Road, Parel East, Mumbai - 400012 Tel: +91 22 4027 3662 Fax: +91 22 4027 3700
 Email Id: pratibha.upadhyay@surakshaarc.com website: www.surakshaarc.com

APPENDIX IV-A (UNDER RULE 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002)
E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice For Sale Of Immovable Property under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (The said Act) read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (The said Rules).

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged in favor of Suraksha Asset Reconstruction Limited (Secured Creditor), the possession of which has been taken by the Authorized Officer of the Secured Creditor acting in its capacity as trustee of Suraksha ARC 032 Trust, will be sold on "As is where is", "As is what is", and "Whatever there is Basis" on the date and time specified herein below, for the recovery of the amount due to the Secured Creditor from the Borrower(s) and the Co-Borrower(s). The Reserve Price and the earnest money deposit of the immovable property ("Mortgaged Property") is mentioned herein below.

Name of Borrower/ Co-Borrower (s) / security provider/s	Description of Property	Date of Possession	Date of Demand Notice	Last Date for submission of BID/EMD	Date & Time of E-Auction	Reserve Price (Rs)	Earnest Money Deposit (10%) (Rs.)	Amount Due as on 31/11/2024
1. Mr. Rajesh Sharma (Borrower), 2. Mrs. Indu Sharma W/O Rajesh Sharma (Co-borrower) 3. M/S Diya Gems & Handicrafts (P/R OP. FIRM) (Co-Borrower)	All The Piece And Parcel Of Equitable Mortgage Of Self Occupied property comprising entire second floor with roof right property No. G-48, Ball Nagar, New Delhi-110115 measuring 200 sq. Yds.	11.11.2021	21.01.2020	11.12.2024	13.12.2024 Time: 11:00 AM To 12:00 PM	Rs. 1,65,75,000/- (Rupees One Crore Sixty Five Lacs Fifty Seven Thousand Five Hundred Only)	Rs. 16,57,500/- (Rupees One Lakh Sixty Five Thousand Five Hundred Only)	Rs. 2,46,91,118/-

Terms and Conditions:-
 * The Auction sale will be "Online E-Auction" Bidding through Banks approved service provider M/s E-Procurement Technologies Ltd - Auction Tigr Mumbai Contact Person: Mr. Ramprasad (M) +91-09265562821/09265562818/09374519754/+91-6352490773(email:ramprasad@auctiontigr.net, Phone:079-61200559, website: <http://sarfaei.auctiontigr.net>).
 * Bidders are advised to go through the Bid Forms, Tender Document, detailed terms and conditions of auction sale before submitting their bids and taking part in the E-Auction sale proceedings.
 * Bids shall be submitted through online procedure only in the prescribed formats with relevant details.
 * Earnest Money Deposit (EMD) shall be 10% of the Reserve Price Fixed and shall be deposited through RTGS/NEFT/FUND TRANSFER to credit of following account before submitting the bids online:-

Name of Bank & Branch:-	ICICI Bank Limited, LOWER PAREL	Name of Beneficiary:-	SURAKSHAARC 032 Trust
Account No	032305003395	IFSC Code:-	ICIC0000323

The bid price to be submitted shall be above the Reserve Price and the bidders shall improve their offer after in multiple of Rs. 50,000/- (Rupees Fifty Thousand Only). The property will not be sold below the reserve price set by the Authorized Officer. The bid quoted below the reserve price shall be rejected and the EMD deposited shall be forfeited.
 * The successful bidder shall have to pay 25% of the purchase amount (including Earnest Money deposit of 10% paid as above) on the day of declaration of successful bidder or later than next working day thereof, as the case may be. The balance 75% of the purchase price shall have to be paid on or before the 15th day of confirmation of the sale by Secured Creditor or such extended period as may be agreed upon in writing between the purchaser and Secured Creditor, in any case not exceeding three months.
 * The EMD of the unsuccessful bidder will be returned on the closure of the E-auction proceedings within 15 working days from the date of auction.
 * The sale is subject to confirmation by Secured Creditor. If the Borrower/Guarantor pays the amount due to the Secured Creditor in full before date of execution sale deed, no sale will be concluded.
 * Since the prospective tenderers are advised to do their own due diligence in this regard, The Authorized Officer shall not be held responsible for any charge, lien, encumbrance, property tax or any other dues to the Government or anybody in respect to the aforesaid mortgaged property.
 * Inspection of the aforesaid mortgaged property can be done on 02.12.2024 from 11:00 am to 2:00 pm by the interested parties/ lender after seeking prior appointment with Authorized Officer. The Authorized Officer has the right to reject any tender/ tenders without assigning any reasons therefor.
 * There are certain minimum society dues are pending.
 * On compliance of terms of sale, Authorized Officer shall issue "Certificate of Sale" in favor of the successful purchaser. All expenses relating to stamp duty, registration charges, conveyance, VAT/GST etc. to be borne by the purchaser. The successful purchaser shall comply with the relevant provisions of Income Tax Act, 1961 pertaining to tax deduction at source with regard to purchase of said immovable property.
 * The sale is subject to the conditions prescribed in the said Act and the said Rules and the conditions mentioned above.
 * For further details contact the Authorized officer on +91 9899967606.
 * For detailed terms and conditions please refer to the Tender Document which may be provided from the authorized officer by email. (the contents whereof shall be treated as part of this notice).
 * TSA 202 of 2022 is pending in DRT-2 Delhi.

THIS NOTICE WILL ALSO SERVE AS STATUTORY NOTICE TO THE BORROWERS/GUARANTORS/MORTGAGOR UNDER SARFAEES ACT AND RULES MADE THEREUNDER.

Date : 22.11.2024 **(Authorized Officer)**
 Suraksha Asset Reconstruction Limited
 Acting in its capacity as Trustee of Suraksha ARC-032 trust

FORM A
PUBLIC NOTICE
 [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF ADVANCE RECYCLING SOLUTIONS LLP

RELEVANT PARTICULARS

Sr. No.	Name of Corporate Debtor	Advance Recycling Solutions LLP
1.	Date of incorporation of Corporate Debtor	05.07.2018
2.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
3.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	AAM-9268
4.	Address of the registered office and principal office (if any) of Corporate Debtor	Khasra No. 716/2 & 72/10/1/2 Swan Park Industrial Area, Mundka, Delhi - 110041
5.	Insolvency commencement date in respect of Corporate Debtor	19.11.2024. (Order received on 20.11.2024)
6.	Estimated date of closure of insolvency resolution process	18.05.2025
7.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Amit Ojha Reg. No.: IBBI/PA-002/ IP-NO1005/2020-2021 / 13275
8.	Address & email of the interim resolution professional, as registered with the board	A-15, Sector XU-1, Greater Noida, Uttar Pradesh-201310 E-Mail: amitohaj17@gmail.com Ph. No.: +91-9891511114
9.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Amit Ojha, M-12 A&B (Rear Basement) Jangpura Extension, New Delhi-110014 Ph. No.: +91-9891511114 E-Mail: cipadvancerecycling@gmail.com
10.	Last date for submission of claims	03.12.2024
11.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
12.	Names of insolvency professionals identified to act as authorized representative of creditors in class (three names for each class)	Not Applicable
13.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notwithstanding that the National Company Law Tribunal, New Delhi Bench, Court-Hill has ordered the commencement of a corporate insolvency resolution process of Advance Recycling Solutions LLP on 19.11.2024. Order received on 20.11.2024.
 The creditors of Advance Recycling Solutions LLP are hereby called upon to submit their claims with proof on or before 03.12.2024 to the interim resolution professional at the address mentioned against entry No. 10.
 The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.
 A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. This class is not applicable in the present matter.
 Submission of false or misleading proofs of claim shall attract penalties.
 Sd/-
 Interim Resolution Professional of M/s. Advance Recycling Solutions LLP
Amit Ojha
 IBBI Reg. No.: IBBI/PA-002/ IP-NO1005/2020-2021/13275
 Date: 22.11.2024
 Place: Delhi
 AFA Certificate No.: AA213275/2023/1224/203074 | Valid upto: 03.12.2024

UCAL LIMITED
 (Formerly known as UCAL Fuel Systems Limited)

Regd Office: 11B/2 (S.P) 1st Cross Road, Ambattur Industrial Estate, Chennai - 600 058. Tel. No: 044-6654 4719
E-mail: ufsl.ho@ucal.com, Website: www.ucal.com, CIN: L31900TN1985PLC012343

NOTICE TO MEMBERS FOR EXTRA-ORDINARY GENERAL MEETING (EGM) E-VOTING AND UPDATION OF EMAIL ADDRESS

NOTICE is hereby given that First Extra-ordinary General Meeting ("EGM") [01/FY24-25] of the Members of UCAL Limited ("the Company") will be held on Thursday, the 19th December 2024 at 11:00 A.M. (IST) through Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM"), to transact the business as set forth in the Notice of EGM ("Notice").

The EGM will be convened in compliance with the applicable provisions of the Companies Act, 2013 (The Act) and Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") read with circulars issued by the Ministry of Corporate Affairs ("MCA") vide its Circular No. 09/2023 dated 25.09.2023 read with Circular No.20/2020 dated 05.05.2020 and the Securities and Exchange Board of India (SEBI) vide its Circular No. SEBI/HO/CFD/CFD-POD-2/P/CIR/2023/167 dated 07.10.2023 read with Master Circular No. SEBI/HO/CFD/POD2/CIR/P/2023/120 dated July 11, 2023 (collectively referred to as "the Circulars") permitted the holding of the Extraordinary General Meeting ("EGM") through Video Conference (VC) / Other Audio Visual Means (OAVM), without the physical presence of the Members at a common venue.

Notice of EGM has been sent through electronic mode to all such members whose email ids are registered with company/Depository Participants. The dispatch of Notice of EGM through email was completed on 21st November, 2024. The Notice will also be made available on the websites of the Company www.ucal.com, the Stock Exchanges viz. BSE Limited www.bseindia.com and National Stock Exchange of India limited www.nseindia.com.

The Company is providing Remote e-voting (prior to EGM) and E-poll (e-voting during the EGM) facility to all its Members to cast their votes on all the resolution set out in the Notice of EGM. Detailed instructions for attending the EGM and casting votes through Remote e-voting and E-poll are provided in the Notice of EGM.

Manner of registration of email addresses and casting votes through remote e-voting or e-voting at EGM

- Members holding shares in physical form and whose email addresses are not registered, may get their email ids registered by submitting necessary details like Folio No., Name of shareholder along with scan copy of any one valid share certificate (front and back both), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhaar Card) by email to investor@ucal.com and may get login credential on the registered email ID.
- Members holding shares in dematerialised form and whose email addresses are not registered can get their e-mail id registered by contacting their respective Depository Participant. The Demat shareholders may obtain the login credential by providing Demat account details (CDSL-16 digit beneficiary ID or NSDL-16 digit DPID+CLID), Name, client master or copy of Consolidated Account Statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhaar Card) to RTA/ Company email id at investor@ucal.com.

The login credentials for casting the votes through e-voting would be provided to the Members (holding shares in physical form or dematerialised form) at their e-mail addresses registered for this purpose.

The members are informed that:-

EGM has been convened through VC / OAVM in compliance with applicable provisions of the Companies Act, 2013 read with MCA Circulars and SEBI Circulars.

In compliance with Section 108 of the Companies Act, 2013 and rules made thereunder read with Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide all its members holding shares either in physical or dematerialized form at the close of business hours on the cut-off date i.e. Thursday, 12th December, 2024, the facility to exercise their vote electronically on the business as set out in the Notice through remote e-voting system of National Securities Depository Limited (NSDL) and the business may be transacted through such voting.

The remote e-voting period will commence at Sunday, the 15th December 2024 at 09:00 A.M. and ends on Wednesday, the 18th December 2024 at 05:00 P.M. The remote e-voting shall not be allowed beyond the said date and time

Members, who are present at the EGM through VC / OAVM and have not casted their vote on the resolutions through remote e-voting shall be eligible to vote through e-voting during the EGM (E-Poll). The detailed procedures and instructions of casting Vote through Remote e-voting and E-Poll have been mentioned in the Notice of the EGM.

A person, whose name is recorded in the Register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date shall be entitled to avail the facility of remote e-voting (before the EGM) / voting at the EGM.

Any person who becomes member of the Company after dispatch of the Notice and holding shares as on the cut-off date may obtain the User Id and password by following the process and instruction as mentioned in the Notice.

The members who cast their vote by remote e-voting may attend the meeting but shall not be entitled to cast their vote again during the meeting. Vote once cast by the members shall not be allowed to be changed subsequently.

The Notice of the EGM is also available on the website of the Company www.ucal.com and the websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively. The Notice is also available on the website of NSDL viz www.evoting.nsdl.com

In case you have any queries or issues regarding e-voting and/or attending the EGM through VC / OAVM facility, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evoting.nsdl.com under help section or contact 1800 1020 990 and 1800 224 4 30. All grievances connected with the facility for voting by electronic means may be addressed to Ms. Sarita M, Assistant Manager, National Securities Depository Limited (NSDL) at evoting@nsdl.co.in.

For Ucal Limited
Sd/-
S. Narayan
Company Secretary

Place : Chennai
Date : 21.11.2024

Piramal Capital & Housing Finance Limited
 (Formerly Known as Dewan Housing Finance Corporation Ltd.)
 CIN: L65910MH1984PLC032639

Registered Office: Unit No - 601, 6th Floor, Piramal Amit Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kurla (west), Mumbai-400070 T +91 22 3802 4000
 Branch Office: Jaipur Tower, No 302/1 to 6, 3rd Floor, Mirza Ismail Rd, opposite AII, Jaipur, Rajasthan 302001

POSSESSION NOTICE
For Immovable Property as per Rule 8-(1) of the Security Interest (Enforcement) Rules, 2002 and Appendix- IV

Whereas, the undersigned being the Authorized Officer of Piramal Capital & Housing Finance Ltd. (Formerly Known as Dewan Housing Finance Corporation Ltd) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notices(s) issued by the Authorized Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower(s) / Guarantor(s) have failed to repay the amount, the Notice is hereby given to the borrower(s) / Guarantor(s) and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub-section (b) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Piramal Capital & Housing Finance Ltd. (Formerly Known as Dewan Housing Finance Corporation Ltd) for an amount as mentioned herein under with interest thereon.

Sr. No.	Name of the Borrower(s), Co-Borrower(s), Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount with NPA date	Date of Possession
1	LC-1530002810, Branch- Udaipur, Mr/Mrs. Mahesh Tatyta Kshirsagar (Borrower) /Tatyta Bhagvat Kshirsagar (Co-Borrower)	All the part & parcel of property-Fat No 303, Third Floor Plot No. 109 Street) Darshan Uplal Odan, Nalhotwara, Nandwada, Dist. Rajasmand Udaipur, Rajasthan - 313301.	Demand Notice Date/ Amt : -27-May-2024, 8,17,929/- (Rupees Eight Lakh Seventeen Thousand Six Hundred TwentyNine Only)	19/11/2024 (Symbolic)
2	LC-0570001456, Branch-Kota, Mr/Mrs. Lokesh Sharma (Borrower) /Ranjeeta Sharma (Co-Borrower)	All the part & parcel of property-Patta No. 52, Swam Vivekanand Nagar, Vill. Raipur Jhalawar, Rajasthan-326001	Demand Notice Date/ Amt : -22-Jan-2024, 46,767.1/- (Rupees Four Lakh Sixty Seven Thousand Six Hundred Seventy One Only)	18/11/2024 (Symbolic)
3				

